

HIGH COURT OF DELHI: NEW DELHI

No. 08 /DHC/Gaz/G-7/VI.E.2(a)/2016
Dated : 1st February, 2016

ORDER

In Order No.07/DHC/Gaz./G-7/VI.E.2(a)/2016 dated 1st February 2016, Note No.2 be deleted and Note No.3 be read as under :-

"3. The District & Sessions Judge, South Saket shall withdraw the cases of Police Station Safdarjung Enclave from the court of Mr. Vipin Kharb, MM-1, South, Saket and assign the same to the court of Mr. Gaurav Gupta, MM-4, South, Saket."

BY ORDER OF THE COURT

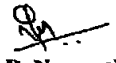
-Sd/-
(CHANDER SHEKHAR)
REGISTRAR (VIGILANCE)

Dated: 1st February, 2016

Endst.No. 432-436 /DHC/Gaz/G-7/VI.E.2(a)/2016

Copy forwarded for information and necessary action to :-

1. The District & Sessions Judge (Headquarters), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, South, Saket Courts Complex, New Delhi.
3. The Registrar (Computerization), Delhi High Court, with the request to display this order on the website of Delhi High Court.
4. Personal file of the officers concerned.
5. Guard File.


(O. P. Narang)
Joint Registrar (Gazette)

Handwritten notes:
07/02/2016 (15)
no. 432-436

Handwritten notes:
B.P. (Computer)


OFFICE OF THE DISTRICT & SESSIONS JUDGE: SOUTH DISTRICT
SAKET COURTS COMPLEX: NEW DELHI

No.Judl.-I/SD/Saket/F.20/2016/ 2809-2853

Dated, Delhi the 02/02/2016

As directed, copy forwarded for information and necessary compliance to :

1. Sh. Jay Thareja, MM-01, South District, Saket Court Complex, New Delhi.
2. AO (Judl.)/Branch Incharge of all the Branches, South District, Saket Court Complex, New Delhi


2.2.16
Officer-In-Charge (Judicial Branch-I)
South District
Saket Courts Complex, New Delhi